

Norms Committee Minutes of the Meeting No. 06-/AM 22-23 dated 12.07.2022 under the Chairmanship of **Shri Hardeep Singh, Addl. DGFT.**

The following Members of the Committee were present in the meeting:-

- (i) Shri Shaish Kumar, Technical Expert
- (ii) Shri D.N. Mathur, Technical Expert
- (iii) Shri Nand Lal, Technical Expert

The Committee first considered the minutes of the Norms Committee Meeting No. 06-/AM 22-23 dated 12.07.2022 for confirmation and confirmed the same without any change.

Note:-

In certain cases the decision of the Norms Committee refers to the Recommendations observations received from concerned Technical Authority in earlier cases of similar products. A scanned copy of such documents is placed at the end of the Minutes. The scanned copy uploaded is to be accepted. Scanned copy of the UO No./OM No. is reflected in the Minutes.

Manual Cases

MEETING NUMBER : NC/4/MEET/July 2022-23/ 06-/AM 22-23 dated 12.07.2022

Case No. M- 194 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Crop sciences Ltd, Delhi HQ F.No. 01/83/50/008/ /AM20 RLA F.No. 05AA04013710AM22 Lic. No. 0511002572 dated 12.05.2021	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Production- consumption data for last 3 years duly certified by central Taxes & GST Authorities, for Thiamethoxam a.i. D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 195 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsciences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AA04030579 AM21 Lic. No. 0511001271 dated 16.02.2021	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import Item	Quantity
Chlorpyriphos 50%+ Cypermethrin 5% EC (W/W) Density 1.12)	1.0 Litre	Chlorpyriphos Technical 94%	0.6077 Kg
Imidacloprid 70%WG	1.0 Kg	Imidacloprid Technical 94- 96%	0.7516 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Signature

Case No. M- 196 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511000699 dated 08.01.2021	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

1. COA of Import item No.1 from Foreign Supplier.

D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 197 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511008175 dated 21.01.2022	Status Case: Defered
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Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

Production- consumption data for last 3 years duly certified by central Taxes & GST Authorities, for Thiamethoxam a.i.

D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 198 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511008176 dated 21.01.2022	Status Case: Defered
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The Committee considered the case as per Agenda and decided to call for the information of deficiencies:

Production- consumption data for last 3 years duly certified by central Taxes & GST Authorities, for Thiamethoxam a.i.

D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to **Defer** the case.

Case No. M- 199 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscences Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05/23/040/00100/AM21 Lic. No. 0510414748 dated 28.07.2020	Status Case: Approved
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Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import Item	Quantity
Metalaxyl 15% COC35% WP	1.0 Kg	Metalaxyl Technical 90%	0.170 Kg
Tebuconazole 25%EC	1.0 Ltrs	Pentanone 97-98% 1-(4-Chlorophenyl)-4,4-Dimethyl -3-Pentanone 97-98%	0.222 Kg

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Imidacloprid 35%SC	1.0 Ltrs	Imidacloprid Technica94-96%l	0.413 Kg
Lambda Cyhalothric acid 5% EC	1.0 Ltrs	Lambda Cyhalothric acid 98-99%	0.0356 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No. M- 200 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscience Ltd, Delhi RA F.No. 05AB04038873 AM21 Lic. No. 0510414558 dated 03.07.2020	Status Case: Approved	
Decision: The committee considered the case as per agenda and decided to ratify the norms as under:			
Export Item	Quantity	Import Item	Quantity
Spiromesifen 24% SC (24% w/w)Density 1.05 gm/ml	4000.0 Liters	Spiromesifen Technical 96.5%	1053.00 Kg
Propineb 70%WP (70%w/w)	10000.0 Kg	PropinebTechnical 80%	8925.00 Kg
Penconazole 10% EC (10%w/w)Density 0.93 gm/ml)	6000.0 Liters	Penconazole Technical 95%	570.00 Kg
Azoxystrobin 20% + Difenoconazole 12.5% sc (w/w) (Density 1.08 gm/ml)	12000.00 Liters	Difenoconazole Technical 92%	1796.40 Kg
		Azoxystrobin Technical 93%	2842.80 Kg
Difenoconazole 15%+Propiconazole 15%EC (w/V)	30000.0 Liters	Difenoconazole Technical 92%	5250.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No. M- 201 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscience Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AB04038873 AM21 Lic. No. 0511000202 dated 16.12.2020	Status Case: Rejected
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that there is no enhancement possible in this case. Hence, the Committee decided to reject the case.		

Case No. M- 202 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Cropsscience Ltd, Delhi HQ F.No. 01/83/50/000133199/AM22 RA F.No. 05AA04038096 AM21 Lic. No. 0511001690 dated 10.03.2021	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the		

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Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :-

Export Item : Glyphosate (41%SL)

Quantity : 1.0 Liter

Import Item	Revised Norms
Glyphosate Technical 95%	0.375 Kgs
Mono Iso Propyle Amine Salt 70%	0.1765 Kgs
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee	

Case No. M- 203 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05AB04031292AM21 Lic. No. 0511002759 dated 24.05.2021	Status Case: Approved	
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the Export & Import Qty as under for ratification purpose :-			
Export Item	Quantity	Import Item	Quantity
Chlorpyriphos 50% + Cypermethrin 5% EC (w/w) (Density 1.12)	1.0 Ltrs	Chlorpyriphos Technical 95%	0.601 Kg
Chlorpyriphos 40.8% EC(w/w) (Density 1.04)	1.0 Ltrs	Chlorpyriphos Technical 95%	0.4556 Kg
All other conditions of norms ratified earlier will remain unchanged.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee			

Case No. M- 204 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05AB04031292AM21 Lic. No. 0510412759 dated 03.12.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import Qty as under for ratification purpose :- Export Item : Iprodione 35% + Carnendazim 17.5% WP Quantity : 18800 Kgs		
Import Item	Revised Norms	
Iprodione Technical 95%	0.376 Kgs	
Carnendazim TC 95%	0.188 Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Signature

Case No. M- 205 NC No. 06/22-23 Date : 12.07.2022	M/s. Indogulf Crop sciences Ltd, Delhi RLA F.No. 05/23/40/00360/AM20 Lic. No. 0510411751 dated 04.09.2019	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import as under for ratification purpose :- Export Item : Chlorothalonil 75% WP Quantity : 15000 Kg		
Import Item	Revised Norms	
Chlorothalonil Technical 96%	11952.36 Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 206 NC No. 06/22-23 Date : 12.07.2022	M/s. Saru Silver Alloy Pvt Ltd., RLA F.No. 08/24/040/00370/AM 20 Lic. No. 0510407434 dated 03.08.2018	Status Case: Withdrawn
Decision : The Committee considered the case as per agenda and decided to transferred the case Engineering Division (NC-II) for further necessary action .		

Case No. M- 207 NC No. 06/22-23 Date : 12.07.2022	M/s Heranba Industries Limited, Mumbai R.A.F.No. 03/94/040/00212//AM21 Advance License No. 0310836962 dated 30.06.2020	Status Case: Approved
Decision : The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import as under for ratification purpose :-		
Export Item : Bifenthrin Technical 97 % Min Quantity : 1000 Kg		
Import Item	Revised Norms	
T.F.P.Acid 99%	0.612 Kg	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 208 NC No. 06/22-23 Date : 12.07.2022	M/s Avery Denmison (India) Pvt Ltd., New Delhi R.A.F.No. 05/23/040/00162/AM19 Advance License No. 0510408186 dated 23.10.2018	Status Case: Approved
Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import as under for ratification purpose :- Export Item no. V : Self Adhesive Paper 168 GSM+/-10% Quantity : 800000 Sq. Meter		

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Import Item		Revised Norms
14	XPE 1043 -Emulsion (Solid Content 64%)	26040 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 209 NC No. 06/22-23 Date : 12.07.2022	M/s Avery Denmison (India) Pvt Ltd., New Delhi R.A.F.No. 05/23/040/00360/AM19 Advance License No. 0510407143 dated 10.07.2018	Status Case: Approved
Decision : Decision: The Committee considered the case as per agenda and as per the discussion held in the Norms Committee, it has been decided to amend/enhance the quantity of Import as under for ratification purpose :- Export Item no. V : Self Adhesive Paper 168 GSM+/-10% Quantity : 1000000 Sq. Meter		
Import Item		Revised Norms
14	XPE 1043 -Emulsion (Solid Content 64%)	32550 Kg
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 210 NC No. 06/22-23 Date : 12.07.2022	M/s Vedant Dyestuffs Intermediate Pvt Ltd., Mumbai R.A. F.No. 03/95/040/00998/AM20 Advance License No. 0310834139 dated 14.01.2020	Status Case: Deferred
Decision : Decision : The Committee considered the case as per agenda and decided to call for the firm for a Personal Hearing. P.H Letter to be issued. Hence, the committee to defer the case.		

Case No. M- 211 NC No. 06/22-23 Date : 12.07.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA. No.31/83/040/00030/AM19 Licence No. 3111000229 dated 17.11.2020	Status Case: Deferred
Decision: Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. 2. % Purity and active metal content in the export product. D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 212 NC No. 06/22-23	M/s. S V Plastochem Pvt Ltd., Nashik RLA. No.31/83/040/00097/AM21	Status Case: Deferred
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Date : 12.07.2022	Licence No. 3110067922 dated 17.11.2020	
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
3. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. 4. % Purity and active metal content in the export product.		
D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 213 NC No. 06/22-23 Date : 12.07.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA. No.31/83/040/00097/AM21 Licence No. 3111000564 dated -3.09.2021	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
5. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. 6. % Purity and active metal content in the export product.		
D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 214 NC No. 06/22-23 Date : 12.07.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA. No.31AA0404163 AM22 Licence No. 3111000397 dated -10.06.2022	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
7. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. 8. % Purity and active metal content in the export product.		
D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 215 NC No. 06/22-23 Date : 12.07.2022	M/s. S V Plastochem Pvt Ltd., Nashik RLA. No.31AA04024928 AM22 Licence No. 3111000540 dated 23.08.2021	Status Case: Defered
Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies:		
9. Complete and balanced chemical reaction with molecular weight, molar requirement and % yield on molar basis. 10. % Purity and active metal content in the export product.		
D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

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Case No. M- 216 NC No. 06/22-23 Date : 12.07.2022	M/s. SBL Colortech Pvt Ltd., RLA F.No. 05/24/040/00372/AM19 Lic. No. 0310825688 dated 17.12.2018	Status Case: Approved
Decision : The Committee considered the case as per agenda and the request of the firm for amendment in Description import item, which was ratified in the meeting no. 03/83 dated 10.07.2019. The Committee decided to amend the import item as under:- From :		
Import Item (From)	To	
Mamine Acid	Bromamine Acid	
All other conditions of norms ratified earlier will remain unchanged. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norm Committee		

Case No. M- 217 NC No. 06/22-23 Date : 12.07.2022	M/s. Saru Silver Alloy Pvt Ltd., RLA F.No. 05/24/040/00372/AM19 Lic. No. 051040828 dated 16.11.2018	Status Case: Withdrawn
Decision : The Committee considered the case as per agenda and decided to transferred the case Engineering Division (NC-II) for further necessary action .		

Case No. M- 218 NC No. 06/22-23 Date : 12.07.2022	M/s Loxim Industries Limited R.A.F.No. 08/24/040/00063/AM18 Advance License No. 0810140566 dated 28.06.2017	Status Case: Deferred
Decision : Decision: The Committee considered the case as per Agenda and decided to call for the information of deficiencies: 1. Hard copy alongiwth technical details as per Annexure to App4endix -4E 2. % Dye content in export. D/L has been issued to the firm on 12.07.2022. Hence, the Committee decided to Defer the case.		

Case No. M- 219 NC No. 06/22-23 Date : 12.07.2022	M/s Vedant Dyestuffs Intermeidate Pvt Ltd., Mumbai R.A.F.No. 03/95/40/00442/AM20 Advance License No. 0310830679 dated 30.07.2019	Status Case: Deferred
Export item : Acid orange 61 (Orange VSX)- 1 Kg Import Item : 8- Hydroxy Quinoline - 208 Kg (Earlier Recommended) Note : The norms recommended earlier were as applied by the firm under 4E i.e 0.208 Kg per export. In the license, the firm has applied import of 4000 Kg against export of 14545 Kg i.e @ 0.275 Kg per Kg Export. The firm have now represented for enhancement of norms to 0.310 Kg Per Kg export. In view of above description , firm may be called for Personal Hearing to explain.		

Case No. M- 220 NC No. 06/22-23 Date : 12.07.2022	M/s Vedant Dyestuffs Intermeidate Pvt Ltd., Mumbai R.A.F.No. 03AA04020250/AM21 Advance License No. 031001261 dated 25.01.2021	Status Case: Deferred
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Export item : Acid orange 61 (Orange VSX)- 1 Kg

Import Item : 8- Hydroxy Quinoline - 208 Kg (Earlier Recommended)

Note : The norms recommended earlier were as applied by the firm under 4E i.e 0.208 Kg per export.

In the license, the firm has applied import of 4000 Kg against export of 14545 Kg i.e @ 0.275 Kg per Kg Export.

The firm have now represented for enhancement of norms to 0.310 Kg Per Kg export. In view of above description , firm may be called for Personal Hearing to explain.

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Date:134.07.2022